

THE HIGH COURT OF MEGHALAYA: AT SHILLONG

INTERIM ORDER

Dated 20th May,2026

No. HCM II/107/2020/Estt/31: Pursuant to order dated 16.04.2026 passed by the Hon'ble Supreme Court of India in the matter of Crl. Miscellaneous Petition No.7862/2017 in Criminal Appeal No.1971/2016 [Arising out of SLP (Crl.) No.6906/2026] titled "Shankar Mahto vs. State of Bihar", the High Court of Meghalaya is hereby pleased to direct that the timelines prescribed for action to be taken by concerned authorities at point no.5 in the Standard Operating Procedure (SOP) and other directions in the aforementioned order which are binding, shall be strictly complied and adhered to in earnest, till such time, this High Court notifies the Standard Operating Procedure (SOP) for translation and transmission of records for filing legal aid and appeals and Special Leave Petition for the State of Meghalaya.

By order;

REGISTRAR GENERAL

Dated 20th May,2026

Memo.No. HCM II/107/2020/Estt/31-A

Copy to:-

1. The Registrar and P.P.S. to Hon'ble the Chief Justice for favour of kind information of Her Ladyship.
2. The P.S to Hon'ble Mr.Justice H.S.Thangkhiew, Judge, High Court of Meghalaya and Executive Chairman, Meghalaya State Legal Services Authority, for kind information of His Lordship.
3. The P.S to Hon'ble Mr.Justice W.Diengdoh, Judge, High Court of Meghalaya and Chairman, High Court Legal Services Committee, for kind information of His Lordship.
4. The Member Secretary, Meghalaya State Legal Services Authority, Shillong for kind information, compliance and necessary action with a request to intimate the DLSAs in the State.

5. All District & Sessions Judges, Meghalaya for favour of kind information and necessary action with a request to circulate the same to all judicial officers within your jurisdiction.
6. The Secretary, High Court Legal Services Committee, High Court of Meghalaya for favour of kind information and necessary action.
7. Shri. T.T.Diengdoh, Senior Advocate, High Court of Meghalaya for kind information and necessary action.
8. Dr.N.Mozika, Senior Advocate, High Court of Meghalaya for kind information and necessary action.
9. Ms. T.Tangi.B, Senior Advocate, High Court of Meghalaya for kind information and necessary action.
10. Shri H.L.Shangresio, Senior Advocate, High Court of Meghalaya for kind information and necessary action.
11. The System Analyst, High Court of Meghalaya, with a request to upload the same in the official website.
12. Office copy.

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20/5/20


REGISTRAR GENERAL